

CBI lost its independence in probing Thoothukudi police firing case, says HC

Justices S.S. Sundar and N. Senthilkumar of the Madras High Court say the investigating agency's failure in bringing to book the real culprits is attributable to 'influence' or 'something more serious'

Mohamed Imranullah S.
CHENNAI

The Madras High Court on Monday lamented that the Central Bureau of Investigation (CBI), touted as the premier investigating agency in the country, had miserably failed in bringing to book the real culprits in the 2018 Thoothukudi police firing, in which 13 anti-Sterlite protesters were shot dead.

A Division Bench of Justices S.S. Sundar and N. Senthilkumar said a chargesheet filed by the CBI against just one Inspector of police for the loss of 13 civilian lives could only lead to a prima facie conclusion that the investigating agency was resourceful and talented but "not independent."

'Serious lapses'

The judges wrote that a report submitted by the CBI before a Chief Judicial Magistrate in Madurai indicat-



Bench recorded that death of 13 persons in firing had been 'taken very casually in order to serve interests of a few people'. FILE PHOTO

ed "serious lapses and total non-application of mind apart from being ignorant of admitted facts, important events, and the findings recorded in the report of the Justice Aruna Jagadeesan Commission of Inquiry (CoI)."

'Bullet wounds on back'

The Bench recorded with pain that the death of 13 persons in the police firing had been "taken very casually in order to serve the interests of a few people." Stating that most of the vic-

tims had bullet entry wounds on their back, the judges said, it only proved that unarmed and fleeing protesters were targeted and fired upon.

The judges also said there was no plausible explanation as to how a 100-day long peaceful protest against the copper smelter plant turned violent suddenly, forcing the police to open fire by considering the protesters to be the "enemies of the State."

The Bench also said: "The protesters were un-

armed and the victims of the firing were innocent public who never indulged in violence. Yet, a prohibitory order under Section 144 of the Criminal Code had been promulgated in Thoothukudi at the instigation of Sterlite Copper."

'Lack of credibility'

The judges said the Col's report as well as the submissions made by human rights activist Henri Tiphagne before them against the abrupt closure of his complaint by the National Human Rights Commission pointed towards "lack of credibility and application of mind by the officials of the CBI."

The CBI had ignored "several incidents and factual events connected to the protests. Its report (before the Madurai CJM) does not reflect truth or independence. The failure of its mission is attributable to influence or something more serious," the Division Bench observed.



action against Rangsakona MLA

GUARDIAN NEWS BUREAU

TURA, JULY 29: Social activist, Cherrian Momin has written to the National Human Rights Commission (NHRC) seeking action against the NPP MLA of Rangsakona, Subir Marak over his now infamous outburst in the premises of the MBoSE guest house in Shillong on July 16.

The incident, which saw the gun-toting MLA slap the chowkidar of the guest house after the latter failed to open the gate of the guest house to allow Marak and his apparent friends into their accommodations at around 2 am on July 16.

His actions were captured on the CCTV within the premises which later went viral on social media.

Marak later owned up to the incident and apologized but blamed the chowkidar and his wife for the delay in opening which led to his tirade.

In his complaint to the NHRC, Cherrian has sought an investigation into the issue as well as concerns over the deed of compromise between the MLA and the victim.

"The timing of their arrival was such

that the caretaker, who hails from Garo Hills, was asleep and delayed in responding to calls to open the gate. The delay led to Marak engaging in a heated argument with both the caretaker and his wife. This altercation escalated to physical violence when the MLA slapped the caretaker. He was also seen brandishing a gun during the altercation.

MBoSE guest house incident

He later asserted that the viral video constitutes a breach of his privileges, even though the incident occurred in public space," said Momin.

The activist in the same complaint outlined the various provisions that were violated by the MLA during the "slap gate" episode including sections under Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS) under sections 187, 231 and 244 as well as IPC sections 323, 341 and 506. Momin added that the case also falls under the Arms Act.

"There is a concern if the arm that was brandished during the alterca-

tion is actually legal. And investigation into this is required," felt Momin.

As is now known, following the incident, a Deed of Compromise dated July 22 was presented between the MLA and the victim which, as per the activist raises serious questions.

"Firstly the compromise paper does not seem to be original and two different pens have been used for the signatures suggesting tampering or unauthorized signing. There are also indications that the

compromise has been coerced by the MLA. What is even more concerning is that the witness in the document of compromise is one of the MBoSE authorities," he added.

"A valid deed of compromise needs the presence of both parties though this is not clear from the letter. In such a scenario, we have no other option than to condemn the agreement made," felt Momin.

Appealing to the NHRC, the activist sought an immediate investigation into the case as well verification of the compromise deeds authenticity.

'C'garh's nude mother, daughter rescued in S'garh settled'

NHRC informed by Sundargarh Admn

PNS ■ BHUBANESWAR

The National Human Rights Commission (NHRC) has recently been informed that the mother-daughter duo from Kharibahal village in Jashpur district of Chhattisgarh, who was rescued while walking nude from Sundargarh town last year, is settled at their native place and will be treated at Ranchi.

Pursuant to the directives of the NHRC on a petition filed by activist advocate Radhakanta Tripathy, the District Administrations of Sundargarh, Odisha and Jashpur, Chhattisgarh have informed this.

The petition stated that on October 6, 2023, two women, (mother and daughter), aged about 40 and 20 years respectively were found to be walking on the College Road in Sundargarh town in naked condition.

The victims had alleged their sexual exploitation.

While they were undergoing treatment at Aastha Gruha (a shelter for mentally-ill women) located in Rangadhipa of Sundargarh town, they informed that unable to bear the plight and immense pain, they lost their mental balance and walked naked and landed in Sundargarh without any help and assistance from the on-lookers and Government.

Tripathy alleged that failure on part of the State machinery in punishing the criminals and rehabilitating the victims was tantamount

to serious violation of human rights.

Subsequently, the NHRC had directed the Superintendent of Police and Collector, Sundargarh, and the District Magistrate, Jashpur, Chhattisgarh for submission of investigation report along with steps taken for rehabilitation and payment of monetary compensation to the victims in the instant case. The proceeding was also transmitted to the Chief Secretaries of the State of Odisha and Chhattisgarh and the Director General of Police,

Government of Odisha for information and necessary action.

Pursuant to the directions of the Commission, the Superintendent of Police and the Collector, Sundargarh reported that on 06.10.2023 both the mother and her daughter were rescued on IB river-bridge and were handed over to Aastha Gruha, Sundargarh and had undergone treatment by a psychiatrist at Government Medical College, Sundargarh till October 10, 2023. During treatment, it had been opined

that there was no sign/symptom of sexual assault or injury found on the body of both the victims.

In his rejoinder, Tripathy pointed out possibility of sexual assaults on both the women especially the unmarried daughter as the medical report mentioned hymenal tear. He requested rehabilitation of both the victims at their native place in Chhattisgarh with the benefits of social security schemes and in compliance of Mental Healthcare Act, 2017.

मामला अपहरण के संदिग्ध जीतेश की पुलिस हिरासत में मौत का पोस्टमार्टम से स्पष्ट हुआ, पुलिस की पिटाई से हुई थी मेधावी युवक की मौत

जासं, पटना : राजीव नगर थानांतर्गत नेपाली नगर निवासी जीतेश कुमार की पोस्टमार्टम रिपोर्ट से स्पष्ट हुआ कि मौत का कारण बेरहमी से पिटाई किया जाना था। पीएमसीएच में मेडिकल बोर्ड की निगरानी में पोस्टमार्टम किया गया था, जिसकी रिपोर्ट फॉरेंसिक मेडिसिन और टॉक्सिकोलाजी विभाग के डा. अनिल शांडिल्य, पैथोलॉजी विभाग की डा. ऋतिका गुप्ता और एनाटॉमी विभाग की डा. मधु कुमारी ने संयुक्त रूप से तैयार की। तीनों विशेषज्ञों ने मौत का कारण सिर, लंग्स समेत लगभग तमाम अंगों में पिटाई से हेमरेज की वजह से शरीर के अंदर अधिक रक्तस्राव होना बताया है। शरीर के हर हिस्से में गुमचोट (ब्रूज एंड कंट्रयूजन) के निशान भी थे। रिपोर्ट से स्पष्ट है कि जीतेश को इतना मारा गया था कि उसके कान से खून आ गया। मुंह से झाग और मल-मूत्र का त्याग होने लगा था। शव पूरी तरह अकड़ चुका था, विशेषज्ञों ने माना कि मौत 12 से 24 घंटे पहले हुई होगी। जीतेश के पेट और आंत में खून जमा हो गया था। गौर हो कि जीतेश ने दो बार बीपीएससी की मेंस परीक्षा उत्तीर्ण की थी। उसका मामला भाई रहस्यमय परिस्थिति में लापता हो गया था। इस बाबत फुलवारीशरीफ थाने में अपहरण का मामला दर्ज किया गया था, जिसमें जीतेश संदिग्ध था।

बीएचआरसी की रिपोर्ट पर एसएसपी ने थानेदार समेत छह पुलिसकर्मियों को किया था निलंबित, जांच कर रही सीआइडी

एक माह बाद भी मुआवजे की रकम नहीं मिली

नीतेश ने बताया कि बीएचआरसी ने 20 जून को पटना पुलिस पर 15 लाख 75 हजार 400 रुपये जुर्माना लगाया था और एसएसपी को यह राशि आरोपित पुलिसकर्मियों से वसूल कर उनके पिता श्रीराम सिंह के खाते में जमा करने का आदेश दिया था। यह रकम 30 दिनों के भीतर खाते में जमा करने का आदेश था। ऐसा नहीं करने पर प्रतिवर्ष 12 प्रतिशत ब्याज देने को कहा गया था। हालांकि, अब तक मुआवजे की राशि नहीं मिली। उन्होंने कहा कि मुआवजा अलग बात है, लेकिन मुझे न्याय चाहिए। भाई की पीट-पीटकर मौत के घाट उतारने वालों को सजा दिलाना मेरा मकसद है। इसके लिए मैं सुप्रीम कोर्ट का दरवाजा खटखटाने के लिए भी तैयार हूँ।

कछुए की चाल से चल रही मामले की सीआइडी जांच

जीतेश के भाई नीतेश कुमार ने बताया कि बिहार पुलिस की जांच पर भरोसा नहीं है। बिहार राज्य मानवाधिकार आयोग (बीएचआरसी) की फटकार के बाद फुलवारीशरीफ थानेदार समेत छह पुलिसकर्मियों निलंबित किए गए थे, जिन पर वारदात के बाद ही कार्रवाई की जानी चाहिए थी। मगर, उन्हें साक्ष्यों को नष्ट करने का पूरा मौका दिया गया। निलंबन की कार्रवाई की गई, जबकि आरोपितों पर हत्या का मुकदमा चलाया जाना चाहिए था। नीतेश ने कहा कि घटनास्थल फुलवारीशरीफ एसडीपीओ का कार्यालय है, लेकिन आइपीएस अधिकारी होने के नाते किसी तरह की कार्रवाई नहीं की गई। जब भी वे सीआइडी के अधिकारियों से संपर्क करते हैं तो कहा जाता है कि हम आपको जानकारी नहीं दे सकते। बीएचआरसी ने अपने निर्णय में प्रतिमाह सीआइडी को जांच की प्रगति रिपोर्ट सुपुर्द करने को कहा है, लेकिन पारदर्शिता नहीं बरती जा रही है। उन्हें सीआइडी की जांच पर भरोसा नहीं है। उन्होंने राष्ट्रीय मानवाधिकार आयोग में भी गुहार लगाई है। बताया कि राष्ट्रपति से सीबीआई जांच की मांग करते हुए अनुरोध पत्र भेजा गया है।

Coaching Centre Deaths: NHRC notice to Delhi govt, police, MCD following AISU's complaint

<https://news.careers360.com/delhi-ias-coaching-centre-deaths-rau-study-circle-aisu-complaint-human-rights-panel-notice-government-police-mcd-old-rajinder-nagar-news>

Delhi Coaching Centre News: Student body filed a complaint to the human rights panel over deaths of 3 UPSC aspirants at Rau's IAS Study Circle.

NEW DELHI: Following the complaint of the All India Students' Union (AISU), the National Human Rights Commission (NHRC) has issued notices to Delhi police, MCD, and the government over the deaths of three students in a coaching centre due to rain-induced flooding and asked them to submit a report within two weeks.

Sharing the complaint status, the student body said in a post on X (formerly Twitter), "After our complaint to NHRC, they have taken cognizance of the tragedy in Old Rajinder Nagar. This is a major step towards holding those responsible accountable and ensuring justice for the victims."

Two female and one male students preparing for the Union Public Service Commission (UPSC) civil services exam, died on Saturday due to flooding in the basement of Rau's IAS Study Circle located in Old Rajinder Nagar. Amid massive protests over the deaths, the Delhi police arrested the coaching institute's owner and coordinator while the Municipal Corporation of Delhi sealed the building.

As per the action taken report, the human rights panel has directed the government to conduct a thorough survey to find out the exact number of private coaching institutes running in violation of the prescribed norms across Delhi. It has asked the Govt to mention every detail of such institutes including complaints against them and actions taken by the concerned authorities in the report.

Coaching Centre Tragedy: Human rights panel demands report

"The Commission would like to know about the action taken against the responsible public servants who failed to do their lawful duty to check these irregularities," the report read. The panel also asked the Delhi government to inform about the compensation to the next of kin of the deceased.

In the case proceedings, NHRC took note of the newspaper report which narrated the tragic incident. "The Commission has carefully examined the contents of the news report which are extremely painful and distressing. The Commission is pained to know about the untimely deaths of the young students in such a tragic incident which apparently could be averted had the timely action been taken by the authorities concerned. The Commission can feel the pain of the aggrieved families," it said.

The panel argued that the “fatal incidents” indicate “gross negligence” by the government agencies which have failed to do their duties of protecting the human rights of citizens. The apex body for human rights protection expressed concern over the “inaction” and “reckless attitude” of the government authorities and held them responsible as they didn’t control those who broke law on time and allowed running of coaching institutes even in the basements against the rules.

“It is a known fact that such private institutes are running in almost every part of Delhi as a large number of students from across the country find it a suitable place to get a reasonable institute/coaching centre for preparation of the UPSC and other competitive exams. The authorities cannot leave these lawlessly mushroomed institutes to operate at the cost of the lives of the innocent aspiring students. The Commission, therefore, takes suo-motu cognizance of the news report and directs issuance of Notices to the Chief Secretary, Government of NCT of Delhi, the Commissioner of Police, Delhi and the Commissioner, Delhi Municipal Corporation to submit a detailed report in the matter within Two weeks,” the NHRC further said in its report.

Death of 3 IAS aspirants in Delhi: Educationist from Odisha moves NHRC seeking stern action against offenders

<https://www.prameyanews.com/death-of-3-ias-aspirants-in-delhi-educationist-from-odisha-moves-nhrc-seeking-stern-action-against-offenders>

Bhubaneswar, July 29: At a time when a shockwave has spread worldwide following the death of three grooming IAS aspirants in New Delhi due to outflow of underground water, an ace Educationist from Odisha has lodged a complaint in the National Human Rights Commission (NHRC) on Monday in this connection.

Dr. Kapileswar Mishra, a denizen of Capital City Bhubaneswar has urged the NHRC authorities to initiate stern action against the authorities of the IAS Coaching Center and the allied organizations accountable for the unprecedented mishap.

Apart from it Dr. Mishra in his petition, has prayed the NHRC to initiate a thorough enquiry, to examining the role and responsibilities of the coaching centre's management, Urban Local Bodies, and any other relevant organisations related to the tragic incident.

Similarly Dr. Mishra has appealed the Commission to fix accountability with filing criminal cases against the responsible MCD officials and coaching institute authorities, to recommend Safety Regulations for educational institutions, particularly those operating in basements, flood-prone areas or other susceptible regions and to issue directions to the concerned authorities to create public awareness campaigns in educational institutions.

Dr. Mishra has also urged the Commission to recommend sizeable exgratia to the family members of the victims, who succumbed to asphyxia before their dreams of being Civil Servants came true, despite their frantic perseverance.

Jamshedpur Women's University hosts program on National Human Rights

<https://avenuemail.in/jamshedpur-womens-university-hosts-program-on-national-human-rights/>

Jamshedpur, July 29: An interactive session on human rights was organized at Jamshedpur Women's University by the Human Rights Commission, New Delhi, to raise awareness about fundamental rights. The event was chaired by the university's Vice Chancellor, who emphasized the importance of understanding and properly using one's rights without misuse.

The chief guest, Suchitra Sinha, a former Indian Administrative Service Officer and Special Reporter for the **National Human Rights Commission**, provided crucial insights into human rights. She outlined the various rights individuals possess from birth to death and discussed the 'My Right My Might' initiative, encouraging students to actively participate.

Sunil Kumar, Deputy Director of the Technical and Higher Education Department, stressed the need for widespread awareness about human rights and urged attendees to educate others in their communities.

The event began with a welcome speech by Proctor Dr. Sudhir Kumar Sahu. Dr. Ratna Mitra introduced the chief guest, and Dr. Gloria Purti, NSS Coordinator, delivered the vote of thanks. The program was conducted by Dr. Nupur Anvita Minj, and NSS students presented a street play on human rights.

The success of the program was attributed to the efforts of Dean of Student Welfare Dr. Kishwar Ara and Dr. Sonali Singh. The event was also attended by Dr. Kamini Kumari, Dr. Pushpa Kumari, Dr. Sanjay Bhuinya, Sudha Singh Deep, along with other teachers, non-teaching staff, and students from various faculties.

Ludhiana: Kin allege custodial torture of 17-year-old, police refute claims

<https://www.hindustantimes.com/cities/chandigarh-news/ludhiana-kin-allege-custodial-torture-of-17-year-old-police-refute-claims-101722271916013-amp.html>

However, the Division Number 8 police have registered a first-information report (FIR) against the teenager on charges of bike theft

The family of a 17-year-old boy accused personnel from the Division Number 8 police station of thrashing their son in custody. The family, who got the boy's medical examination done on Sunday evening at the civil hospital, filed a complaint on Monday with the **National Human Rights Commission** and the E-Baal Nidan portal.

However, the Division Number 8 police have registered a first-information report (FIR) against the teenager on charges of bike theft.

The boy's father, a driver from Rishi Nagar, said that on Friday evening, his son had gone out with a friend on a bike and hours later, his friend returned and informed them that the police had apprehended his son.

Division Number 8 station-house officer (SHO) inspector Balwinder Kaur, however, denied the allegations and said police had detained the boy near Rakh Bagh while he was riding a bike with a "suspicious" registration plate. She said the police suspected the bike was stolen and took the boy to the station. The boy was released to his parents with the understanding that he would return for further investigation.

The complainant said that when they reached the Division Number 8 police station, they found the 17-year-old crying with injury marks on his body. The minor told his father that while he and his friend were shooting reels for social media in Rakh Bagh, a man in a civil dress approached them. The man started frisking his son and took out ₹400 and a key from his pocket, he alleged.

He added that when the minor pushed the man away, the latter identified himself as a policeman and called for backup. While the minor's friend escaped, the police took his son to the station, the complainant said.

The father alleged that the police thrashed his son in custody. He added that on Saturday morning, police called and asked them to take their son home and threatened them not to go to a hospital.

"We were scared and did not seek medical treatment immediately. On Saturday, after discussing this with a friend, we decided to have a medical examination done. We went to the civil hospital on Sunday," the complainant added.

"On Monday, the regional transport authority (RTA) confirmed that the bike was stolen and the registration plate was fake. The bike owner reported the theft from Bindraban Road on July 10. Based on these statements, a case was registered against the boy under sections 303 (2) (theft) and 317 (2) (receiving stolen property) of the Bharatiya Nyaya Sanhita (BNS)," added inspector Kaur.

Refuting the torture allegations, she said, "The boy was handed over to his parents on Friday. If he was tortured, the family should have gotten his medical examination done immediately. Doing it on Sunday evening seems like an attempt to pressure the police into not acting against him. We do not have information on whether the boy is a juvenile."

Madras High Court Demands Revisit of 2018 Tuticorin Firing Probe

<https://www.devdiscourse.com/article/law-order/3033963-madras-high-court-demands-revisit-of-2018-tuticorin-firing-probe>

The Madras High Court expressed distress over the 2018 Tuticorin police firing, which resulted in 13 deaths. The court, hearing a petition from activist Henri Tiphagne, directed an independent probe by the Directorate of Vigilance and Anti-Corruption and emphasized the need for future protections against such violence.

The Madras High Court on Monday voiced its distress over the 2018 Tuticorin police firing, where 13 anti-Sterlite protestors lost their lives.

The division bench, consisting of Justices S S Sundar and N Senthilkumar, scrutinized a petition by social activist Henri Tiphagne, demanding the reopening of the National Human Rights Commission's closed investigation into the incident. The court was appalled by the police's actions, stating they chased and fired at fleeing protestors.

Emphasizing that such a situation should never recur, the bench criticized the control exerted by a few individuals during the incident. They stressed that the system's purpose is to safeguard individuals, not threaten them.

The court allotted a three-month timeline to the Directorate of Vigilance and Anti-Corruption (DVAC) to independently investigate and submit a report. Cooperation from relevant authorities was mandated, with a specific directive to scrutinize the assets of officers, including IPS and IAS personnel, positioned in Tuticorin at that time.

The court also scheduled a further hearing after three months to review the progress of the case.

In May 2018, a violent anti-Sterlite protest in Tamil Nadu's Tuticorin district led to police firing that tragically killed 13 individuals. Protestors were demanding the closure of a copper smelter unit due to pollution issues.

Madras High Court on mission to ensure Thoothukudi Sterlite firing doesn't recur

<https://www.barandbench.com/news/iamc-cietac-and-aiadr-unite-to-host-the-1st-asia-adr-summit-sign-mous-for-enhanced-regional-cooperation>

Justices SS Sunder and N Senthil Kumar said they decided to take up the case as a “mission” to ensure that such an incident was never repeated.

The Madras High Court on Monday said that it decided to take up the hearing on a petition seeking re-opening of the probe into the Thoothukudi Sterlite Firing as a “mission” to ensure that such an incident was never repeated.

A bench of Justices SS Sundar and N Senthil Kumar granted three months to the Tamil Nadu Directorate of Vigilance and Anti-Corruption (DVAC) to investigate the assets of police and Revenue personnel posted in Thoothukudi in 2018 at the time of the police firing at the Sterlite copper plant there that killed 13 unarmed people.

The Court granted the time following a request made by Additional Advocate General J Ravindran.

The Court also said the DVAC must conduct a fair and independent probe.

“Monetary aid will not compensate the loss of human lives. One individual was able to do all these things. It should not recur. That is why we have taken up this mission,” the Court said.

The Court was hearing a petition filed by activist Henri Tiphagne seeking directions to reopen the probe into the incident by the National Human Rights Commission (NHRC).

The probe by NHRC was closed on October 25, 2018.

Tiphagne had filed the petition in 2021 challenging the NHRC’s decision to abruptly close its suo motu probe into the incident.

The 2018 protests were against the Sterlite Copper plant, a unit of Vedanta Limited. The Sterlite plant was the largest copper smelter in the country until its closure in

2018. At the time of the incident, the protestors had been demanding that the plant be shut down as it was causing environmental damage to the area.

During the previous hearing on July 15, the bench had said that the firing by the police on unarmed protestors was carried out at the behest of "one industrialist,".

The Court had then directed the DVAC to begin a probe into the assets accumulated by the police and Revenue officials posted in Thoothukudi at the time.

Rangsakona MLA slapgate: Activist seeks NHRC probe

<https://theshillongtimes.com/2024/07/30/rangsakona-mla-slapgate-activist-seeks-nhrc-probe/>

TURA, July 29: Social activist Cherian Momin has written to the National Human Rights Commission (NHRC) seeking action against the NPP MLA of Rangsakona Subir Marak over his now infamous outburst on the premises of the MBoSE Guest House in Shillong on July 16.

The incident saw the gun-toting MLA slap the chowkidaar (watchman) of the guest house after the latter failed to open the gate of the guest house to allow Marak and his apparent friends into their accommodations at 2 am in the morning on July 16. His actions were captured by the CCTV camera within the premises which later went viral on social media.

Marak later owned up to the incident and apologised but blamed the chowkidaar and his wife for the delay in opening which led to his tirade. He also quoted MLA privileges in the matter which took the entire state by storm and led to widespread condemnation.

The Rangsakona MLA had stated that he had honked at the gate as well as ran his siren for close to 30 minutes to evoke a response from the chowkidaar to open the gate and later asked one of his security details to climb through and wake the sleeping employee. This, despite the time of hour, was the reason for the tirade.

What is even more interesting in the case is the fact that despite the gravity of what the MLA had done, no censure has been made against him by either the police or the state government. No statement has also been forthcoming from the party (NPP) on the actions of the MLA. As per sources, the case now stands compromised between the MLA and the assaulted employee.

In his complaint to the NHRC, Cherian has sought an investigation into the issue as well as concerns over the deed of compromise between the MLA and the victim.

“The timing of their arrival was such that the caretaker, who hails from Garo Hills, was asleep and delayed in responding to calls to open the gate. The delay led to Marak engaging in a heated argument with both the caretaker and his wife. This altercation escalated to physical violence when the MLA slapped the caretaker. He was also seen brandishing a gun during the altercation. He later asserted that the viral video constitutes a breach of his privileges, even though the incident occurred in public space,” said Momin.

The activist in the same complaint outlined the various provisions that were violated by the MLA during the ‘slapgate’ episode including sections under Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS) under sections 187, 231 and 244 as well as IPC sections 323, 341 and 506. Momin added that the case also falls under the Arms Act. “There is a concern if the arm that was brandished during the altercation is actually legal. And investigation into this is required,” felt Momin.

As is now known, following the incident, a Deed of Compromise dated Jul 22 was presented between the MLA and the victim which, as per the activist raises serious questions.

“Firstly the compromise paper does not seem to be original and two different pens have been used for the signatures suggesting tampering or unauthorized signing. There are also indications that the compromise has been coerced by the MLA. What is even more concerning is that the witness in the document of compromise is one of the MBoSE authorities,” he added.

“A valid deed of compromise needs the presence of both parties though this is not clear from the letter. In such a scenario, we have no other option than to condemn the agreement made,” felt Momin.

Appealing to the NHRC, the activist sought an immediate investigation into the case as well verification of the compromise deeds authenticity.

“This incident is a grave violation of human rights and what later followed – legal norms. The physical assault, threats, and potential firearm misuse, combined with the irregularities in the Deed of Compromise, represent a serious breach of public order and justice. It is imperative that the NHRC takes swift and decisive action to address these issues and uphold the rule of law,” asserted Momin.

Slap row: Activist complains to NHRC, seeks action against NPP MLA

<https://highlandpost.com/slap-row-activist-complains-to-nhrc-seeks-action-against-npp-mla/>

A social activist from Garo Hills has written to the National Human Rights Commission (NHRC) seeking legal action against NPP MLA from Rangsakona constituency Subir M. Marak for slapping a caretaker of the MBOSE guest house at Laitumkhrah here recently.

Cherian Momin in a complaint to the chairperson of NHRC on July 25 said that the assault case was widely reported and documented, raising “serious concerns about human rights violations and legal infractions that warrant immediate investigation and intervention by the NHRC”.

According to the complaint, on July 16, 2024, at around 2 am, Marak, accompanied by individuals he identified as teachers whom he had invited for dinner at his residence, arrived at the MBOSE guest house to drop them off for the night.

“The caretaker, who hails from Garo Hills, was asleep and delayed in responding to calls to open the gate. Marak, evidently enraged by the delay, honked and banged at the gate for nearly 30 minutes before instructing someone to climb over and wake the caretaker,” the complaint said.

“Upon being awakened, the caretaker, still in a state of grogginess, opened the gate. The delay in service apparently provoked Marak, who then engaged in a heated argument with both the caretaker and his wife. This altercation escalated to physical violence when Marak slapped the caretaker. The entire incident was captured on the guest house’s CCTV cameras, and the footage has since gone viral on social media. In the footage, Marak is clearly seen slapping the caretaker and exchanging heated words. Despite subsequently apologising for his actions, Marak has asserted that the viral video constitutes a breach of his privileges, even though the incident occurred in a public space,” the complaint added.

Momin said the actions of the MLA constitute serious breaches of public order and multiple legal provisions. He also cited the relevant legal sections from the Bharatiya Nyaya Sanhita, 2023 (BNS), Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS), and Bharatiya Sakshya Bill, 2023 (BSB), which pertain to this incident.

He also challenged the Deed of Compromise dated July 22, 2024, between Marak and the Chengreng D. Sangma in connection with the incident.

According to Momin, the document does not appear to be original, the signatures on the document are made with different pen colours, there are indications that the compromise was forced upon the victim and was not made voluntarily, the witness for the second party is an authority figure rather than a family member and there is no clear evidence that the compromise was executed face-to-face.

“Therefore, it is hereby condemned that this Deed of Compromise is invalid, and its execution is deemed to be in violation of legal norms and principles of natural justice,” Momin added.

He also demanded immediate investigation by the NHRC into the incident involving Marak, verification of the authenticity of the Deed of Compromise and the circumstances under which it was signed, legal action against Marak and any other individuals involved in the incident, and a comprehensive review of Marak's conduct and actions to determine if there has been any abuse of power or position.

Thoothukudi firing: 'Unable to digest' says Madras HC; grants three months for DVAC to probe assets of 21 officers

<https://www.newindianexpress.com/states/tamil-nadu/2024/Jul/29/thoothukudi-firing-unable-to-digest-says-madras-hc-grants-three-months-for-dvac-to-probe-assets-of-21-officers>

The court blamed the CBI for “shockingly failing” to bring to the fore the truth behind the shooting and termed the Central agency’s investigation report “unrealistic” and “unreliable” as it has failed in its mission.

CHENNAI: Saying that the police officers, responsible for the firing on the ‘unarmed’ Anti-Sterlite protesters in Thoothukudi in 2018, be made to feel the pinch, the Madras High Court on Monday granted three months time for the Tamil Nadu Directorate of Vigilance and Anti-Corruption (DVAC) to hold a ‘fair and transparent’ investigation into the assets of these 21 officers and submit a report to the court.

A division bench of Justices SS Sundar and N Senthilkumar passed the interim orders granting time to DVAC as sought while hearing a petition filed by Henri Tiphagne, executive director of People’s Watch, seeking orders to the National Human Rights Commission (NHRC) to reopen the inquiry into the firing which snuffed out life of 13 protesters.

The bench also asked the concerned department secretaries and the DGP to provide “cooperation” to the director of DVAC to hold “fair, transparent and independent” inquiry to find out the assets acquired by the Police and the Revenue department officers named in the Justice Aruna Jagadeesan Commission report and their family members- two years before and two years after the firing.

Saying that the bench does not have ‘any particular interest’ in the case, it mentioned that it is concerned about “preventing recurrence” of such incidents in the future because the protesters were ‘chased’ by the police personnel when they were running off to save their life out of fear.

“The people were targeted. We are unable to digest these kind of things happen. The police will go to any extent. We haven’t heard of this,” the bench noted.

Criticising the attitude of compensating loss of lives with money and then closing the case, it asked, “Then what justice is there (for the victims)?” “They (police) were armed but the people were totally unarmed. After the firing incident, they were threatened with a warning of further shooting,” the bench added.

The court blamed the CBI for “shockingly failing” to bring to the fore the truth behind the shooting and termed the Central agency’s investigation report “unrealistic” and “unreliable” as it has failed in its mission.

The court also slammed Sterlite Copper for running without consent (of the government authorities concerned) from 2009 to 2014, causing pollution. “One individual is capable of directly controlling every system, which is bad to the society and the common people. This is what we are trying to do away with,” the court said.

Unable to digest 2018 Tuticorin police firing: HC

https://legal.economictimes.indiatimes.com/news/litigation/unable-to-digest-2018-tuticorin-police-firing-hc/112114064?utm_source=latest_news&utm_medium=homepage

The Madras High Court on Monday orally observed that it was unable to digest the 2018 Tuticorin police firing against anti-Sterlite protestors, in which 13 persons were killed.

The Madras High Court on Monday orally observed that it was unable to digest the 2018 Tuticorin police firing against anti-Sterlite protestors, in which 13 persons were killed. A division bench comprising Justices S S Sundar and N Senthilkumar made the observation while hearing a petition from social activist Henri Tiphagne, seeking to reopen the probe closed by the National Human Rights Commission (NHRC) into the incident.

The bench said when the people were running, the police chased them and opened fire. "Our vision is purely public interest".

People were threatened, their houses were searched. "How could this happen". People were afraid of identifying themselves as victims, the bench added. The bench said this situation should never happen in future.

"The whole situation was controlled by a few individuals. The entire system is to protect the individuals", the bench added.

Granting three months' time to the Directorate of Vigilance and Anti-Corruption to conduct an independent enquiry and file a report, the bench directed the other authorities to extend their co-operation to the DVAC.

The bench posted after three months, further hearing of the case.

The bench had earlier directed the DVAC to probe the assets of all the officers including IPS and IAS officers who were posted in Tuticorin at the relevant point of time.

UPSC Coaching Centre News: Home ministry forms committee to probe incident

<https://news.careers360.com/delhi-upsc-coaching-centre-news-home-ministry-forms-committee-probe-incident-rau-ias-study-circle-deaths-old-rajinder-nagar>

Delhi IAS Coaching Centre Deaths: The panel comprises home ministry, housing affairs ministry, police, fire department officials.

NEW DELHI: The Ministry of Home Affairs has formed a committee to inquire into the incident where three civil services aspirants died due to flooding at a UPSC coaching centre, Rau's IAS Study Circle, in Delhi's Old Rajinder Nagar area. The panel comprising officials from housing affairs ministry, home ministry, Delhi government, police, and fire department will submit its report within a month.

"MHA has constituted a committee to inquire into the unfortunate incident at a coaching centre in old Rajinder Nagar in New Delhi. The committee will inquire into the reasons, fix responsibility, suggest measures and recommend policy changes. The committee will have Additional Secretary, MoUHA, Principal Secretary (Home), Delhi Govt, Special CP, Delhi Police, Fire Advisor and JS, MHA as Convener. It will submit its report in 30 days," said the home ministry in a post on X (formerly Twitter).

Earlier today, the National Human Rights Commission (NHRC) issued notices to the government, police, and Municipal Corporation of Delhi (MCD) following a complaint filed by the student body, All India Students Union (AISU).

Delhi Coaching Centre Incident: Arrests, sealing

In the recent developments, the Delhi Police today arrested five more persons including basement owners in connection with the coaching centre deaths. Previously, the owner and coordinator of the private institute were taken into custody. Meanwhile, the municipal body has initiated a sealing drive and sealed 13 illegal coaching centres including the one where the students died.

In its first statement after the tragedy, the coaching institute said it is cooperating with the ongoing probe and fully committed to supporting the affected families. The coaching centre along with police and Aam Aadmi Party (AAP) government faced criticism and student protests.

Two female students and one male, preparing for the Union Public Service Commission (UPSC), died by drowning after the single biometric entry and exit point in the library housed in the basement of the centre stopped functioning.

World Day Against Trafficking In Persons Aims To Create Global Awareness Against Trafficking

<https://www.etvbharat.com/en/!bharat/world-day-against-trafficking-in-persons-aims-to-create-global-awareness-against-trafficking-enn24072907947>

Every year, July 30th is observed as the World Day Against Trafficking in Persons. This year, communities worldwide will again come together to support each other and create awareness about human trafficking.

New Delhi: As a part of the global campaign of initiating actions against human trafficking, the World Day Against Trafficking In Persons is observed on July 30 every year. According to the Global Report of Trafficking in Persons (GLOTIP) by the UN Office on Drugs and Crime (UNODC), children are twice as likely as adults to face violence during trafficking. On this day, communities worldwide come together to support each other and raise awareness about human trafficking.

History & Significance

The United Nations General Assembly established the World Day Against Trafficking in Persons back in 2013. This step was taken as a part of the Global Plan of Action to Combat Trafficking in Persons, which was adopted in 2010. Its objective was to fight against human trafficking in the United Nations' broader development and security agendas. It's been more than 11 years since this day was observed as a way to raise awareness, take global action, and support victims of human trafficking. People around the globe come together to help survivors, recognise their trauma, and raise awareness to prevent trafficking.

Theme For 2024

As children represent a significant proportion of trafficking victims worldwide, with girls being disproportionately affected, this year's global campaign for World Day Against Trafficking in Persons urges accelerated action to end child trafficking.

With the theme, "Leave No Child Behind in the Fight Against Human Trafficking," the day focuses on the heinous crime of child trafficking. According to the Office on Drugs and Crime of the United Nations, children are subjected to various forms of trafficking, including exploitation in forced labour, criminality or begging, trafficked for illegal adoption, recruitment into the armed forces, and online and sexual abuse and exploitation.

What is child trafficking?

Child trafficking involves the use of children for exploitation in various ways. It is a serious crime and a severe violation of human rights. As per UN resolution, it is irrelevant whether a child appears to have “consented” in some way to being exploited, especially when force, deception, coercion, or abuse of power or vulnerability are being used.

Common forms of child trafficking

Vulnerable children may be exposed to many different forms of exploitation, including sexual exploitation, forced labour, begging and petty crimes, children in armed conflict, child marriage and illegal adoption. According to the UN report, in 2020, nearly 20,000 children worldwide were identified as trafficking victims globally.

UNODC's Role in addressing the problem

The United Nations on Drugs and Crime (UNODC) works to raise awareness on this global issue and accelerate action to end child trafficking. UNODC also conducts research to highlight the impact of this crime on vulnerable people, including children, worldwide, and the responses of States.

It also provides technical support to States to prevent human trafficking, deliver justice and protect victims, and ensure the effective implementation of the Global Protocol to Prevent, Suppress and Punish Trafficking in Persons, especially Women and Children, adopted by the United Nations General Assembly in 2000.

UNODC also coordinates the Inter-Agency Coordination Group against Trafficking in Persons (ICAT), a UN policy forum on human trafficking. In 2023, ICAT, co-chaired by the International Organization for Migration (IOM) and the Office of the Special Representative of the Secretary-General on Violence Against Children (OSRSG-VAC), called for accelerated action by 2025 to prevent and end child trafficking.

Global Report of Trafficking in Persons, 2022

According to the Global Report of Trafficking in Persons, 2022, 11 per cent reduction in the number of victims detected compared to 2019, largely driven by low- and medium-income countries. There was a 59 per cent reduction in East Asia and the Pacific, followed by a 40 per cent reduction in North Africa and the Middle East, a 36 per cent reduction in Central America and the Caribbean, a 32 per cent reduction in South America and a 12 per cent reduction in Sub-Saharan Africa.

As per the report, in 2020, for the first time, the number of victims detected globally decreased. This change in trends could be the result of three different factors affecting especially low and medium-income countries during the pandemic. According to the study, there was a 31 per cent decrease in detected victims trafficked for sexual exploitation in South East Asia. In 2020, more men were detected as victims of trafficking compared to previous years. 23 per cent decline in the number of domestic victims detected in 2020. Fewer victims per 100,000 population are detected than in other parts of the world.

Kailash Satyarthi Children's Foundation

Nobel Peace Prize winner Kailash Satyarthi's organization also works against trafficking. Bachpan Bachao Andolan (BBA), a sister organization of Kailash Satyarthi Children's Foundation (KSCF), has rescued more than 9000 trafficked children from trains, buses and factories along with law-enforcement agencies and 265 traffickers have been arrested from the entire country since April 2020. To end the menace of trafficking, KSCF national activists, volunteers and partners are increasing the awareness of citizens by organising events across the country.

According to a report by the National Human Rights Commission (NHRC), 40,000 children are abducted each year in India, leaving 11,000 untraced.

जमशेदपुर वर्कर्स महाविद्यालय के आंतरिक गुणवत्ता आश्वासन प्रकोष्ठ (आइक्यूएसी) द्वारा मानवाधिकार पर कार्यक्रम का किया गया आयोजन...

<https://lokalok.in/jamshedpur-workers-colleges-internal-quality-assurance-cell-igac-organised-a-programme-on-human-rights/>

जमशेदपुर: आज दिनांक 29/07/24 को जमशेदपुर वर्कर्स महाविद्यालय के आंतरिक गुणवत्ता आश्वासन प्रकोष्ठ (आइक्यूएसी) द्वारा मानवाधिकार पर कार्यक्रम का आयोजन किया गया। कार्यक्रम का शीर्षक "समकालीन विश्व में मानवाधिकार की प्रासंगिकता को समझना" था। इस व्याख्यान का आयोजन आइक्यूएसी समन्वयक प्रोफेसर कुमारी प्रियंका ने किया। कार्यक्रम का उद्घाटन प्राचार्य महोदय डॉक्टर एस. पी. महालिक के द्वारा किया गया। उन्होंने युवा छात्रों से आह्वान किया कि वह अपने अधिकारों को जाने और समाज में समानता लाने का प्रयास करें। कार्यक्रम के मुख्य अतिथि महाविद्यालय के पूर्व वित्तपदाधिकारी डॉक्टर पीके पानी थे। उन्होंने अपने वक्तव्य में अधिकारों और कर्तव्य में अंतर स्पष्ट किया और वर्तमान समय में इसके महत्व पर प्रकाश दिया। आइक्यूएसी समन्वयक प्रोफेसर कुमारी प्रियंका ने **राष्ट्रीय मानवाधिकार आयोग** के इतिहास, सदस्यों और अधिकार क्षेत्र के बारे में एक प्रस्तुति दी। छात्र वक्ताओं में पार्वती टुडू और चंदन साव ने अपने विचार रखे। धन्यवाद ज्ञापन का कार्य डॉक्टर लाडली कुमारी ने किया। इस कार्यक्रम में महाविद्यालय के सभी शिक्षक, शिक्षकेतर कर्मचारियों और छात्र-छात्राओं ने भाग लिया।

जमशेदपुर वर्कर्स महाविद्यालय में मानवाधिकार पर कार्यक्रम का आयोजन

<https://www.msn.com/hi-in/news/jharkhand/%E0%A4%9C%E0%A4%AE%E0%A4%B6%E0%A5%87%E0%A4%A6%E0%A4%AA%E0%A5%81%E0%A4%B0-%E0%A4%B5%E0%A4%B0%E0%A5%8D%E0%A4%95%E0%A4%B0%E0%A5%8D%E0%A4%B8-%E0%A4%AE%E0%A4%B9-%E0%A4%B5-%E0%A4%A6%E0%A5%8D%E0%A4%AF-%E0%A4%B2%E0%A4%AF-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AE-%E0%A4%A8%E0%A4%B5-%E0%A4%A7-%E0%A4%95-%E0%A4%B0-%E0%A4%AA%E0%A4%B0-%E0%A4%95-%E0%A4%B0%E0%A5%8D%E0%A4%AF%E0%A4%95%E0%A5%8D%E0%A4%B0%E0%A4%AE-%E0%A4%95-%E0%A4%86%E0%A4%AF-%E0%A4%9C%E0%A4%A8/ar-BB1qOmQL>

सोमवार को जमशेदपुर वर्कर्स महाविद्यालय के आंतरिक गुणवत्ता आश्वासन प्रकोष्ठ (आइक्यूएसी) द्वारा मानवाधिकार पर कार्यक्रम का आयोजन किया गया। कार्यक्रम का शीर्षक समकालीन विश्व में मानवाधिकार की प्रासंगिकता को समझना था। इस व्याख्यान का आयोजन आइक्यूएसी समन्वयक कुमारी प्रियंका ने किया। कार्यक्रम का उद्घाटन प्राचार्य डॉ. एसपी महालिक के द्वारा किया गया। उन्होंने युवा छात्रों से आह्वान किया कि वह अपने अधिकारों को जाने और समाज में समानता लाने का प्रयास करें। कार्यक्रम के मुख्य अतिथि महाविद्यालय के पूर्व वित्तपदाधिकारी डॉक्टर पीके पानी थे। उन्होंने अपने वक्तव्य में अधिकारों और कर्तव्य में अंतर स्पष्ट किया और वर्तमान समय में इसके महत्व पर प्रकाश दिया। आइक्यूएसी समन्वयक कुमारी प्रियंका ने **राष्ट्रीय मानवाधिकार आयोग** के इतिहास, सदस्यों और अधिकार क्षेत्र के बारे में एक प्रस्तुति दी। छात्र वक्ताओं में पार्वती टुडू और चंदन साव ने अपने विचार रखे। धन्यवाद ज्ञापन का कार्य डॉक्टर लाडली कुमारी ने किया। इस कार्यक्रम में महाविद्यालय के सभी शिक्षक, शिक्षकेतर कर्मचारियों और छात्र-छात्राओं ने भाग लिया।

तुत्तुकुडी में हुई पुलिस गोलीबारी की घटना को पचा पाना असंभव : उच्च न्यायालय

<https://hindi.theprint.in/india/police-firing-incident-in-thoothukudi-is-impossible-to-digest-high-court/713255/>

चेन्नई, 29 जुलाई (भाषा) मद्रास उच्च न्यायालय ने सोमवार को मौखिक रूप से कहा कि वह 2018 में स्टरलाइट कंपनी के खिलाफ प्रदर्शन कर रहे लोगों पर की गई पुलिस गोलीबारी को पचा नहीं पा रहा है। तुत्तुकुडी (तूतीकोरिन)में हुई इस घटना में 13 लोगों की मौत हो गई थी।

न्यायमूर्ति एस.एस. सुंदर और न्यायमूर्ति एन. सेंथिलकुमार की खंडपीठ ने सामाजिक कार्यकर्ता हेनरी टिफाग्ने की याचिका पर सुनवाई करते हुए यह टिप्पणी की, जिसमें घटना के संबंध में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा बंद की गई जांच को फिर से शुरू करने का अनुरोध किया गया है

पीठ ने कहा कि जब लोग भाग रहे थे, तो पुलिस ने उनका पीछा किया और गोलियां चलाईं। उसने कहा, “हमारा दृष्टिकोण पूरी तरह से जनहितैषी है।”

पीठ ने कहा कि लोगों को धमकाया गया और उनके घरों की तलाशी ली गई। उसने कहा, “ऐसा कैसे हो सकता है? लोग खुद को पीड़ित बताने से डरते हैं।”

अदालत ने कहा कि भविष्य में दोबारा ऐसे हालात नहीं बनने चाहिए।

सतर्कता एवं भ्रष्टाचार निरोधक निदेशालय (डीवीएसी) को स्वतंत्र जांच करने तथा रिपोर्ट दाखिल करने के लिए तीन महीने का समय देते हुए पीठ ने अन्य विभागों को डीवीएसी को सहयोग देने का निर्देश दिया।

पीठ ने मामले की अगली सुनवाई तीन महीने बाद के लिए सूचीबद्ध की।

पीठ ने इससे पहले डीवीएसी को निर्देश दिया था कि वह उन आईपीएस और आईएस अधिकारियों सहित सभी अधिकारियों की संपत्ति की जांच करे, जो इस घटना के समय पर तुत्तुकुडी में तैनात थे।

मई 2018 में, तमिलनाडु के तुत्तुकुडी जिले में स्टरलाइट विरोधी आंदोलन के हिंसक हो जाने के बाद पुलिस ने प्रदर्शनकारियों पर गोलियां चलाईं, जिसमें 13 लोग मारे गए। प्रदर्शनकारी प्रदूषण की चिंताओं के चलते कॉपर स्मेल्टर इकाई को बंद करने की मांग कर रहे थे।

मद्रास हाई कोर्ट ने 2018 में तूतीकोरिन में पुलिस की गोलीबारी पर चिंता व्यक्त की

<https://lawtrend.in/madras-hc-reacts-tuticorin-police-firing/>

मद्रास हाई कोर्ट ने सोमवार को तूतीकोरिन में 2018 में पुलिस की गोलीबारी पर काफी चिंता व्यक्त की, जिसके परिणामस्वरूप 13 स्टरलाइट विरोधी प्रदर्शनकारियों की मौत हो गई, और कहा कि वह प्रदर्शनकारियों के खिलाफ की गई कार्रवाई को “पचने में असमर्थ” है।

सामाजिक कार्यकर्ता हेनरी टिफागने द्वारा दायर याचिका की सुनवाई के दौरान न्यायमूर्ति एस एस सुंदर और एन सेंथिलकुमार ने कानून प्रवर्तन द्वारा की गई प्रतिक्रिया की गंभीरता पर प्रकाश डाला, जिसमें भागते हुए प्रदर्शनकारियों का पीछा करना और उन पर गोलियां चलाना शामिल था।

याचिका में घटना की जांच फिर से शुरू करने की मांग की गई है, जिसे पहले **राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी)** ने बंद कर दिया था। पीठ ने मामले के जनहित पहलू पर जोर दिया, जिसमें पुलिस द्वारा बनाए गए खतरनाक माहौल की ओर इशारा किया गया, जिसमें घरों की तलाशी और समुदाय के बीच डर का माहौल शामिल था, जिसने पीड़ितों को खुद की पहचान बताने से हतोत्साहित किया। “हमारा दृष्टिकोण पूरी तरह से जनहित है,” न्यायमूर्तियों ने टिप्पणी की, इस तरह की स्थितियों को दोबारा न होने देने की आवश्यकता के बारे में अपनी चिंता व्यक्त की।

उन्होंने कहा, “पूरी स्थिति को कुछ व्यक्तियों द्वारा नियंत्रित किया गया था। पूरी व्यवस्था व्यक्तियों की सुरक्षा के लिए है,” उन्होंने विरोध प्रदर्शनों को संभालने में सत्ता के संभावित दुरुपयोग का संकेत दिया। मामले की आगे की जांच के लिए, अदालत ने सतर्कता और भ्रष्टाचार निरोधक निदेशालय (DVAC) को एक स्वतंत्र जांच करने और वापस रिपोर्ट करने के लिए तीन महीने का समय दिया है।

इसके अतिरिक्त, अदालत ने इस जांच के दौरान DVAC के साथ अन्य संबंधित अधिकारियों से सहयोग करने का आदेश दिया है। यह निर्देश पीठ के पिछले आदेश का अनुसरण करता है जिसमें DVAC को घटना के समय तूतीकोरिन में तैनात IPS और IAS अधिकारियों सहित सभी अधिकारियों की संपत्ति की जांच करने का निर्देश दिया गया था।

लगातार हो रही मौतों के बावजूद केंद्रीय बजट में मैनुअल स्कैवेंजिंग का ज़िक्र नहीं

<https://headtopics.com/in/235423272366234103732-56571824>

मैनुअल स्कैवेंजर्स की मौतकी रिपोर्ट के मुताबिक, मैनुअल स्कैवेंजिंग के उन्मूलन के लिए लड़ने वाले नागरिक समाज संगठन- सफाई कर्मचारी आंदोलन ने केंद्रीय वित्त मंत्री निर्मला सीतारमण ने 2024-25 के लिए पूर्ण बजट पेश किए जाने के मद्देनज़र 1 फरवरी से 23 जुलाई के बीच मैनुअल स्कैवेंजर्स की मौत पर डेटा एकत्र किया था.

उन्होंने बताया, 'जब वह त्रिवेंद्रम शहर में कूड़े से भरी नहर से कचरा साफ करने की कोशिश कर रहे थे, तो उनका पैर फिसल गया. भारी बारिश में 46 घंटे तक चले खोज और बचाव अभियान के दौरान कचरे के बीच में उनका निर्जीव शरीर पाया गया.' उन्होंने कहा कि सफाई कर्मचारियों की दुखद मौत इस बात की 'स्पष्ट याद दिलाती है' कि हम इस मामले में कितने विफल हैं.

अखबार के अनुसार, सरकार ने नेशनल एक्शन प्लान मैकेनाइज्ड सैनिटेशन इकोसिस्टम शुरू किया, जिसने हाथ से मैला ढोने वालों के पुनर्वास के उद्देश्य से पहले की योजना की जगह ली. शुरुआत में 2023-24 के बजट में इस योजना के लिए 97 करोड़ रुपये आवंटित किए गए थे, लेकिन बाद में संशोधित बजट में यह राशि घटाकर 30 करोड़ रुपये कर दी गई. हालांकि, इस साल आवंटन बढ़ाकर 117 करोड़ रुपये कर दिया गया है.

उन्होंने कहा कि एस्केए नियमित रूप से सामाजिक न्याय मंत्रालय और **राष्ट्रीय मानवाधिकार आयोग** को ज्ञापन सौंपता है, जिसमें झूटी पर मरने वाले सफाई कर्मचारियों के परिवारों के लिए मुआवजे की मांग की जाती है और उनके पुनर्वास के लिए एक व्यापक कार्य योजना की आवश्यकता पर जोर दिया जाता है. हालांकि, विस्सन के अनुसार, मंत्रालय ने कभी कोई प्रतिक्रिया नहीं दी.

वर्कर्स कॉलेज में मानवाधिकार पर किया मंथन

<https://www.msn.com/hi-in/news/jharkhand/%E0%A4%B5%E0%A4%B0%E0%A5%8D%E0%A4%95%E0%A4%B0%E0%A5%8D%E0%A4%B8-%E0%A4%95-%E0%A4%B2%E0%A5%87%E0%A4%9C-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AE-%E0%A4%A8%E0%A4%B5-%E0%A4%A7-%E0%A4%95-%E0%A4%B0-%E0%A4%AA%E0%A4%B0-%E0%A4%95-%E0%A4%AF-%E0%A4%AE%E0%A4%82%E0%A4%A5%E0%A4%A8/ar-BB1qPxK5>

जमशेदपुर, प्रमुख संवाददाता

जमशेदपुर वर्कर्स महाविद्यालय के आंतरिक गुणवत्ता आश्वासन प्रकोष्ठ (आईक्यूएसी) की ओर से सोमवार को मानवाधिकार पर कार्यक्रम का आयोजन किया गया। कार्यक्रम का शीर्षक समकालीन विश्व में मानवाधिकार की प्रासंगिकता को समझना था। कार्यक्रम का उद्घाटन प्राचार्य डॉ. एसपी महालिक ने किया। गया। उन्होंने छात्रों से आह्वान किया कि वह अपने अधिकारों को जाने और समाज में समानता लाने का प्रयास करें। मुख्य अतिथि केयू के पूर्व वित्त पदाधिकारी डॉ. पीके पाणी ने अधिकारों और कर्तव्य में अंतर स्पष्ट किया। साथ ही वर्तमान समय में इसके महत्व पर प्रकाश दिया। आईक्यूएसी समन्वयक कुमारी प्रियंका ने **राष्ट्रीय मानवाधिकार आयोग** के इतिहास, सदस्यों और अधिकार क्षेत्र के बारे में एक प्रस्तुति दी। छात्र वक्ताओं में पार्वती टुडू और चंदन साव ने अपने विचार रखे। धन्यवाद ज्ञापन डॉ. लाडली कुमारी ने किया।